

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 2531-2532/2022
[Arising out of impugned final judgment and order dated 21-09-2021
in FA No. 50/2013 21-09-2021 in FA No. 51/2013 passed by the High
Court of Judicature at Allahabad, Lucknow Bench]

M/S ADARSH GAS SERVICE & ANR.

Petitioner(s)

VERSUS

M/S BHARAT PETROLEUM CORPORATION LTD. & ORS.

Respondent(s)

(IA No. 23332/2022 - EXEMPTION FROM FILING O.T. IA No. 193703/2024
- INTERVENTION/IMPLEADMENT IA No. 23331/2022 - PERMISSION TO FILE
ADDITIONAL DOCUMENTS/FACTS/ANNEXURES IA No. 119555/2022 -
PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

Date : 18-11-2024 These matters were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE J.K. MAHESHWARI
HON'BLE MR. JUSTICE M.M. SUNDRESH

For Petitioner(s) Mr. Pradeep Kant, Sr. Adv.
Mr. Rohit Kumar Singh, AOR
Mr. Shubham Kumar, Adv.
Ms. Rajlakshmi Singh, Adv.
Mr. Ketan Priyadarshree, Adv.
Ms. Vidushi Srivastava, Adv.

For Respondent(s) Mr. V Giri, Sr. Adv.
Mr. T. Sundar Ramanathan, AOR
Mr. Vivek Pandey, Adv.
Mr. Krishan Singhal, Adv.
Ms. Aastha Sardana, Adv.
Ms. Vishwaja Rao, Adv.

UPON hearing the counsel the Court made the following
O R D E R

1. Leave granted.
2. Hearing expedited.
- 3 List the Appeals in the month of February, 2025.

(GULSHAN KUMAR ARORA)
AR-CUM-PS

(NAND KISHOR)
COURT MASTER